

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S. Verma, Member**

DATE OF HEARING: 18.9.2012

Petition No. 161/MP/2012

Sub: Petition under section 79 (1) (k) of Electricity Act, 2003 read with Regulation 14 of the Central Electricity Regulation Commission (Terms and Conditions for Recognition and Issuance of Renewable energy certificate for renewable energy generation) Regulations, 2010.

Petitioner: L.H. Sugar Factory Limited, Pilbhit, UP

Respondents: 1 Uttar Pradesh New and Renewable Energy Development Agency, Lucknow
2. National Load Dispatch Centre, New Delhi

Petition No. 162/MP/2012

Sub: Petition under section 79 (1) (k) of Electricity Act, 2003 read with Regulation 14 of the Central Electricity Regulation Commission (Terms and Conditions for Recognition and Issuance of Renewable energy certificate for renewable energy generation regulations, 2010.

Petitioner: Someshwar Sahakari Shakar Karkhana Limited, Pune

Respondents: 1. National Load Dispatch Centre, New Delhi
2. Maharashtra Energy Development Agency, Pune
3. Maharashtra State Load Dispatch Centre, Mumbai

Petition No. 164/MP/2012

Sub: Petition under section 79 (1) (k) of Electricity Act, 2003 read with Regulation 14 of the Central Electricity Regulation Commission (Terms and Conditions for Recognition and Issuance of Renewable energy certificate for renewable energy generation regulations, 2010.

Petitioner: M/s Triveni Engineering and Industries Limited, New Delhi

Respondents: 1. National Load Dispatch Centre, New Delhi

2. Uttar Pradesh New and Renewable Energy, Lucknow
3. Uttar Pradesh State Load Dispatch Centre, Lucknow

Parties Present: Shri Rajiv Yadav, Advocate for the petitioners
Shri Kulbhushan Kumar
Shri Sohoh Sarkar
Shri Arijit Banerjee
Shri Ashish Awasthi
Shri Durga Prasad
Shri Pawan Upadhya
Shri Amit Kumar
Shri Paresh Biharilal, representative of respondent (UPNEDA)
Shri Shailendra Verma, NLDC
Shri B.H. Gujrathi

Record of Proceeding

Learned counsel for the petitioners requested for one week time to file rejoinder to the reply of NLDC. He further submitted that Maharashtra Energy Development Agency and UPNEDA have not filed any reply.

2. The representative of the, SLDC, Maharashtra submitted that most of RE generators have not installed the ACM meters. Therefore, there is problem in giving energy injection report to RE generators. He requested the Commission to issue direction to these generators to install ACM meters properly.

3. The Commission directed the petitioner to file its rejoinders on or before 27.9.2012 with an advance copy to the respondents. The respondents were also directed to file their replies by 28.9.2012 with an advance copy to the petitioners. The petitioners may file their rejoinders, if any, by 5.9.2012.

4. The petitions shall be listed for hearing on 9.10.2012.

By order of the Commission

SD/-
(T. Rout)
Joint Chief (Law)